

Statement

Sl. No.	Name of the Hotel	1987-88	1988-89	1989-90
1	Ashok Hotel, New Delhi	75	80	84
2	Hotel Janpath, New Delhi	84	80	84
3	Lodhi Hotel, New Delhi	68	63	71
4	Hotel Ranjit, New Delhi	72	62	65
5	Hotel Ashok Bangalore	53	60	61
6	Hotel Agra Ashok	58	70	73
7	Hotel Hassan Ashok, Hassan	32	39	48
8	Hotel Jammu Ashok, Jammu	36	40	36
9	Hotel Aurangabad Ashok	45	45	48
10	Hotel Khajuraho Ashok	33	34	39
11	Kovalam Ashok Beach Resort	66	72	74
12	Laxmi Vilas Palace Hotel, Udaipur	66	61	65
13	Temple Bay Ashok Beach Resort, Mamallapuram	51	55	64
14	Hotel Varanasi Ashok	42	40	41
15	Qutab Hotel New Delhi	82	80	77
16	Lalitha Mahal Palace, Mysore	53	55	61
17	Hotel Airport Ashok, Calcutta	58	58	59
18	Hotel Pataliputra Ashok, Patna	49	48	60
19	Hotel Jaipur Ashok, Jaipur	68	69	64
20	Hotel Kalinga Ashok, Bhubaneswar	37	41	46
21	Hotel Madurai Ashok, Madurai	38	47	47
22	Hotel Samrat, New Delhi	77	80	79
23	Hotel Kanishka, New Delhi	79	74	74
24	Ashok Yatri Niwas, New Delhi	85	84	86
25	Hotel Bodhgaya Ashok, Bodhgaya	35	34
TOTAL		70	70	72

Proposal to call Chief Ministers conference on debt relief to farmers

1063. SHRI PRAMOD MAHAJAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to call Chief Ministers' Conference

to discuss the procedure for giving debt relief to farmers; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Government has, as at present no proposal to coa-

convene any formal Conference of Chief Ministers on the subject.

(b) Does not arise.

Export of soft drinks by Pepsi Foods

1054. SHRI CHATURANAN MISHRA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether it is a fact that Pepsi Foods project is supposed to be agro-based and export oriented and that is why the soft drinks business was restricted to 25 per cent;

(b) if so, how will Government monitor this;

(c) whether Government will stop the soft drinks if it exceeds 25 per cent or if the exports of its production is less than 40 per cent of total sales; and

(d) whether Government would allow soft drinks to start before fruit processing and before fulfilling the export obligations?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (d) Various conditions including the condition that the production of soft drink concentrate ■would not exceed 25 per cent of the total turnover were imposed in the letter of intent granted to M/s. Punjab Agro Industries Corporation after consideration of all relevant issues and factors. The monitoring of these conditions will be done by the Government through various methods including obtaining periodic returns. Appropriate action will be taken in the event of any violation of the conditions of the letter of intent. The manufacture of various items and fulfilment of export obligation will be governed by the conditions laid down in the letter of intent.

Pharmaceutical companies earning Foreign Exchange on Import of Life saving drugs

1055. SHRI CHATURANAN

MISHRA:

SHRI GURUDAS DAS

GUPTA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Enforcement Directorate has tracked down several Pharmaceutical Companies which have been making huge profits by pricing imported life-saving drugs at over ten times their cost and getting as much foreign exchange too; and

(b) if so, what are the details of those companies and the action taken against them?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL, SHASTRI): (a) and (b) The Directorate of Enforcement searched the concerned premises of M/s. Meher Pharma India Ltd. and M/s. Vitro Pharma India Ltd. in January, 1990 and seized certain incriminating documents. The investigations, so far conducted in the case have revealed that the drugs imported by the firms were over-invoiced by about eight times the real price of these drugs. Shri S. N. Garg, the President of the firms could not be arrested as he moved the Bombay High Court and obtained anticipatory bail on medical grounds.

Enquiry into the awarding of contract for modernisation of Durgapur Steel Plant

1056. PROF. SOURENDRA BHATTACHARJEE. Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have ordered an enquiry into the facts and circumstances under which the contract for modernisation of Durgapur Steel Plant was given to a firm based in West Germany along with its Indian collaborator, M/s. Birla Technical Services at a much higher cost;